

(31)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P.No.131 of 1996
in
OA.No.1982 of 1990

Dated New Delhi, this 24th day of July,1996.

HON'BLE MR A. V. HARIDASAN, VICE CHAIRMAN(J)
HON'BLE MR K. MUTHUKUMAR, MEMBER(A)

Roshan Lal
S/o Bala Ram
R/o Old 2B/126, New No.1276
Jawahar Colony, NIT
FARIDABAD (Haryana).

... Petitioner

By Advocate: Shri Mahesh Srivastava

versus

Shri I.P.S. Anand
Divisional Railway Manager
Northern Railway
Paharganj
NEW DELHI.

... Respondent

By Advocate: Shri R. L. Dhawan

O R D E R (Oral)

Mr A. V. Haridasan, VC(J)

This CP was filed by the applicant in OA on the alleged ~~ground~~ that the respondent by not complying with the directions contained in the order dated 20.2.1995 within the period prescribed therein ~~as has~~ ~~defeas~~ ~~defiance of~~ the order of the Tribunal and praying that action under Contempt of Court may be taken against the respondents.

2. The respondent after receipt of notice in the CP entered appearance through counsel and has filed a reply in which it is stated that the directions contained in the order of the Tribunal dated 20.2.1995 has already been complied with by

passing an order dated 19.3.1995, a copy of which has been annexed to the reply statement. The learned counsel for the petitioner states that this order was not communicated to the petitioner. This statement of the learned counsel for the petitioner is not refuted by the learned counsel for the respondent.

3. Now that the respondent ^{is seen} ~~seems~~ to have complied with the order and though there is a delay in communication of the order, we do not consider it necessary to proceed further with the matter. Therefore, this CP is closed.

4. However, it is made clear that if the applicant is ~~dis~~ unsatisfied with the order passed by the respondents, it would be open for him to file an appeal against it as provided for in the rules and the delay in communicating the order to the petitioner shall not prejudice the case of the petitioner. The period of limitation for filing the appeal shall commence ^{only} from the date of receipt of the order passed by the respondents.

*See in his
Case and when the respondent filed the order in
Court*

(K. Muthukumar)
Member(A)


(A. V. Haridasan)
Vice Chairman(J)